

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 440  
TO BE ANSWERED ON THE 31<sup>ST</sup> MARCH, 2017  
COMMON COUNSELING FOR ADMISSION**

**†\*440. SHRI RAJESH VERMA:  
SHRI S.R. VIJAYAKUMAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received complaints that some Government/Private Medical Colleges have given admissions in Under Graduate Courses illegally and fraudulently ignoring the National Eligibility-cum-Entrance Test in the country;

(b) if so, the details thereof indicating the number of such private and Government Medical Colleges along with the action taken by the Government in this regard;

(c) whether the Government has made provision for common counseling at the State level for admission in UG/PG medical courses after the introduction of single medical entrance exam and if so, the details including the aims and objectives thereof;

(d) the details of languages allowed in the common medical entrance test in the country; and

(e) the other steps taken/being taken by the Government to bring more transparency in the admission process and curb the practice of capitation fee charged by private colleges?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (e): A statement is laid on the Table of the House

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 440\* FOR 31<sup>ST</sup> MARCH, 2017**

(a) & (b) Medical Council of India has taken note that Ponnaiyah Ramajayam Institute of Medical Sciences, Manamai – Nellur, Tamil Nadu has given admission to 36 students who have not given NEET Examination and accordingly issued discharge notice of these students admitted in the college.

(c) Yes. With the amendment in Graduate Medical Education Regulations, 1997 and Postgraduate Medical Education Regulations, 2000, a common counseling for admission to all Undergraduate and Postgraduate Courses (Diploma/MD/ MS/DM/M.Ch.) in all Medical Educational Institutions on the basis of merit list of the National Eligibility-cum-Entrance Test has been introduced. Counseling for all UG and PG courses in all medical educational institutions shall be conducted by State Governments/UTs. However, counseling for the 15% All India Quota seats at UG level and 50% All India Quota seats at PG level shall be conducted by Directorate General of Health Services. The Common Counseling seeks to curb malpractices in medical admissions.

(d) Section 10D of Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination i.e. National Eligibility cum Entrance Test (NEET) in Hindi and English and such other languages. Accordingly, Assamese, Bengali, Gujarati, Kannada, Marathi, Oriya, Tamil and Telgu apart from Hindi and English have been allowed in NEET-UG 2017.

(e) Introduction of NEET and Combined Counseling for admission to all UG/PG medical courses across the country will bring transparency and curb malpractices in the admission process. Further, in the case of Government medical colleges, the respective State Governments are responsible for fixation of fees and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

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